

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.496/2005

Wednesday this the 29<sup>th</sup> day of June, 2005.

**CORAM:**

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN**

Santhosh K.Oommen,  
Moolekalathil House,  
Near P.P.Jose Road,  
Changanacherry, Kottayam District.      Applicant

(By Advocate Shri S.Santhoshkumar)

Vs.

1.      Union of India represented by  
its Secretary, M/oFinance,  
Department of Revenue, New Delhi.
2.      The Commissioner of Central Excise  
and Customs, C.R.Building,  
I.S.Press Road, Cochin-18.      Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 29<sup>th</sup> June, 2005,  
the Tribunal on the same day delivered the following.

**O R D E R**

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN**

The applicant in this O.A. claims that he was only one year old when his father who was an Inspector in Central Excise, passed away on 22.6.1982. He also states that he is the son of second wife of his father. He approached the 2<sup>nd</sup> respondent with a representation for a job on compassionate grounds in the year 2001. The respondents have duly considered the representation. In the meanwhile, he filed an application through the Hon'ble Minister of State for Law and Justice, who had forwarded the same to the Hon'ble Minister of State for Finance(Revenue) and a reply has been given to him at the level of the Minister, stating that the scheme of compassionate appointment is intended to relieve the family of the Government servant from financial destitution and to help them to tide over the emergency and that the representation of the applicant cannot be considered, as it is not covered under the scheme.

2. I find that, the request made by the applicant has been considered in accordance with the rules. The Scheme of compassionate appointment is not an employment scheme and it is meant to grant immediate relief to the family.
  
3. In these circumstances, I do not find any merit in the O.A. and the same is dismissed at the admission stage itself. No costs.

Dated the 29<sup>th</sup> June, 2005.

Sathi Nair  
SATHI NAIR  
VICE CHAIRMAN

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